

Loan availed by companies in fudged balance sheet

2356. SHRI SANJAY RAUT:

SHRI ANIL DESAI:

Will the Minister of FINANCE be pleased to state:

(a) whether Gurgaon based India Bulls Finance Co. have filed FIR against Deccan Chronicle Holding Company and its subsidiary company for showing fudged balance sheet to get loan in crores;

(b) if so, the details thereof;

(c) the details of other companies which have taken loans on fudged balance sheets; and

(d) the action proposed to be taken by the Ministry against such companies to discourage such cheatings in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Reserve Bank of India (RBI) has informed that the Indiabulls Financial Service Limited had disbursed two corporate loans aggregating Rs. 100 crore to Deccan Chronicle Holding Company (DCHL) against the security with assets cover of 1.4 times of the loans. RBI has also informed that as on 08.03.2013, the loan has been a standard asset, though it is running behind on payment schedule. However, since DCHL wrongfully suppressed the full extent and magnitude of their debt position at the time of availing these loan facilities from the Indiabulls, which tantamount to misleading and hiding of relevant information, the financing company filed a police complaint against DCHL.

(c) and (d) As and when any such instance is noticed by any bank or Non-Banking Financial Company (NBFC), it is required to take action in accordance with the legal and regulatory framework applicable to the concerned lending entity keeping in view the circumstances and merit of each case.

Projects in Arunachal Pradesh

2357. SHRI BIRENDRA PRASAD BAISHYA:

SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that number of projects in Arunachal Pradesh funded

by Asian Development Bank (ADB) and World Bank (WB) were either diverted or abandoned by the Central Government;

(b) if so, the reasons therefor;

(c) the details of projects in Arunachal Pradesh funded by ADB and WB and their present status;

(d) whether China prevailed over ADB and WB not to entertain funding for vital projects in the bordering State; and

(e) if so, the details thereof and action taken by the Central Government towards implementation of the projects?

THE MINISTER OF STATE FOR FINANCE (SHRI NAMO NARAIN MEENA):

(a) No Sir.

(b) Does not arise.

(c) A multi-state project titled 'Third Technical Education Project' having a specific component for the State of Arunachal Pradesh of Special Drawing Rights (XDR) 44,56,207.90 funded by International Development Association was implemented under Credit No. 3413-IN. The said Credit is fully disbursed along with Arunachal Pradesh's component and closed on 30.04.2009.

(d) and (e) No Sir. However, in 2009, China had raised objections to the India Country Partnership Strategy (CPS:2009-12) due to inclusion of Arunachal Pradesh in it. ADB Board had, however, endorsed the CPS document.

Functioning of NABARD

2358. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 194 given in Rajya Sabha on 26 February, 2013 and state;

(a) whether it is a fact that National Bank for Agricultural and Rural Development (NABARD) was established with a view to uplift the conditions of rural poor people; and

(b) if so, the details thereof?